

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 362 OF 2018 &
IA NO. 1454 OF 2018 & IA No. 1390 of 2019**

Dated : 1st August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**North Municipal Corporation of Delhi Appellant(s)
Vs.
Delhi Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. B. P. Agarwal
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1
Ms. Niharica Khanna for R-2

ORDER

IA No. 1390 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 91 days in filing the reply is condoned.

Application is disposed of.

Rejoinder to reply of Respondent No.2, if any, shall be filed within two weeks' time i.e. on or before 14.08.2019 with advance copy to the other side.

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List the matter on **12.09.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/js

**(Justice Manjula Chellur)
Chairperson**